

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 224 OF 2018

Dated: 25th March, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Delhi Transco Limited

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Divyanshu Rai for R-1

Mr. Rahul Kinra
Mr. Aditya Gupta
Mr. Anurag Bansal
Ms. Sakshi Mehrotra (Rep) for R-4

ORDER

Admit.

Two weeks' time is granted at the request of learned counsel appearing for the Respondent No.1 to file reply i.e. on or before 09.04.2019 after duly serving copy to the other side. Thereafter, four weeks' time is granted at the request of learned counsel appearing for the Appellant to file rejoinder i.e. on or before 07.05.2019 after duly serving copy to the other side.

List the matter on **21.05.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member